Written Answers Sindri Fertiliser Factory

82. SHRI SURENDRA MOHAN: SHRI SANTOSH KUMAR SAHU:

WiU the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that the Supreme Court has modified the order to permit the buyep of the Sindri Fertilizer factory *to* dismantle the plant;
- (b) whether the Fertilizer Corporation Kamgar Union has filed a writ petition in the Supreme Court;
- (c) whether Government have reconsidered their decision to sell the Sindri Fertilizer Factory;
- (d) whether Government have made any efforts to hand over the factory to the Union or the workers for running the same; and
- (e) if the answer to part (d) above be in the nagative, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b) The Supreme Court has on 13-11-1980 dismissed the petition filed by the Fer. tilizer Corporation Kamgar Union and others and upheld the sale of the redundant and retired plants at Sindri.

- (c) No, Sir.
- (d) No, Sir.
- (e) Since the old plants had outlived their life and were unsafe to operate, the question of imming them does not arise.

Sindri scrap deal

83. SHRI ERA SEZHIYAN: SHRI RAMAKRISHNA HEGDE:

Will' the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state;

(a) whether Government are aware of the severe remarks of the Supreme

Court against the Sindri scrap deal In the writ petition filed by the workers Union;

- (b) whether any explanation has been called tor from the concerned authorities on the enormous loss incurred by the public sector undertaking in this deal; and
- (c) what action is proposed to be taken by Government in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) the Supreme Court has dismissed *on* 13-11-1980, the petition filed by the Fertili-zfirs Corporation Kamgar Union anJ others and have upheld the sale of the redundant and retired plants of Sindri.

(b) and fc) The questions do not arise.

Cojunxissionine of the Mathura Refinery

84. SHRI LADLI MOHAN NIGAM: SHRI R. R. MORARKA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that the commissioning of the Mathura Refiner.v has been further delayed by more than one year;
- (b) if so, when this refinery was originally scheduled to be completed and the number of times its completion schedule has been revised;
- (c) what are the factors responsible for the dela.y in the completion of the project;
- (d) the extent of escalation in the cost of the project because of delay in its completion; and
- (e) what steps have been taken by Government to ensure its completion according to the revised schedule?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM. CHE-MICALS AND FERTILIZERS (SHRI